

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Original Application No. 48 of 2018
Date of order : 11-01-2018

Between :

Jitender Singh S/o late K.V.Singh,
Aged about 49 years,
Occ : Sub Divisional Engineer, BSNL,
O/o Assistant General Manager,
Kompally Telephone Exchange,
Kompally, Hyderabad-500014.Applicant

AND

1. Union of India rep by Secretary,
Department of Telecommunications,
20 Ashoka Road, New Delhi-1.
2. The Bharat Sanchar Nigam Limited,
Rep by its Chairman cum Managing Director,
BSNL Corporate Office, Baracumba Road,
Statesman House, New Delhi 1.
3. The Chief General Manager,
Telangana Telecom Circle (BSNL),
Door Sanchar Bhavan, Nampally
Station Road, Abids, Hyderabad-500 001.Respondents

Counsel for the Applicant : Dr A Raghu Kumar

Counsel for the Respondents : Mrs K Rajitha, Sr CGSC for R-1
Mr.M.C.Jacob, for BSNL ie for RR 2 & 3

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO : MEMBER (J)

THE HON'BLE MRS. MINNIE MATHEW : MEMBER (A)

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Member (J))

Heard Dr A Raghu Kumar, learned counsel for the applicant, Mrs K.Rajitha, learned Senior Central Government Standing Counsel for Respondent No.1 and Mr M.C.Jacob, learned Standing Counsel for BSNL ie for RR 2 and 3.

2. This OA is filed against the impugned transfer order dated 27.11.2017

whereby and whereunder the applicant was transferred from Hyderabad to Assam Circle. Learned counsel for the applicant submits that All India seniority list has not been prepared and there are no specific guidelines regarding the transfer. It is further submitted that several exemptions have been given to the employees without there being any uniformed policy. On the other hand the learned Standing Counsel for BSNL ie for Respondents 2 and 3 submitted that the applicant overstayed in the present station and therefore he was subjected to rotational transfer as per the transfer guidelines. However, the applicant submitted a representation dated 02.01.2018 to the 2nd Respondent and the same is pending consideration. The applicant also filed circular dated 09.11.2017 as one of the material papers which indicates the strength of the staff in each circle and accordingly the transfers to be made.

3. Consequently the 2nd Respondent is directed to dispose of the applicant's representation dated 02.01.2018 submitted by the applicant and pass appropriate orders keeping in view the circular dated 09.11.2017. Till the disposal of the representation, there shall be interim stay of the transfer.

4. OA disposed of accordingly at the stage of admission.

(MINNIE MATHEW)
MEMBER (A)

(R.KANTHA RAO)
MEMBER (J)

Dated : 11th January, 2018.
Dictated in Open Court.

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